

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

37. C.P. (IB)/816(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: Janakalyan Sahakari Bank Ltd. Through  
RP MVK IPE LLP  
Vs  
Vijaykumar Ramgopal Gilda

Section 95(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Ms. Vedanshi Shah, Ld. Counsel for the Applicant/ Resolution Professional present through virtual mode. Mr. Pratik Irpatgire, Ld. Counsel for the Personal Guarantor present through physical mode.
2. The Resolution Professional seeks some time to serve the copy of Report to the other side through Registered Post-AD/ Speed Post.
3. The Personal Guarantor is directed to file reply within two weeks from the date of receipt of Report after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
4. Post this matter on **18.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**